

to the amount not exceeding the salary/wage for the balance period of service left (at the rate of monthly salary/wage at the time of voluntary retirement).

Amendment of Service Rules in PSUs

1041. SHRI TARIQ ANWAR : Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government propose to amend the service rules of public sector undertakings for taking disciplinary action against the retired PSU Officers; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL) : (a) and (b) As per the Articles of Association of PSUs, matter relating to Service Rules including Conduct, Discipline and Appeal (CDA) Rules fall within the purview of managements of Public Sector Undertakings. However, Department of Administrative Reforms and Public Grievances have conducted a study on Vigilance Set-up in Public Sector undertakings which, inter-alia, provides for the PSUs to amend the CDA Rules for enabling disciplinary action being taken against retired officers in PSUs. The details are being worked out in this regard.

Outstanding Income Tax

1042. SHRI MOHAN RAWALE : Will the Minister of FINANCE be pleased to state:

(a) the total amount of income tax outstanding against individuals and companies as on March, 31, 1998;

(b) the names of the individuals and companies against whom amount of income tax worth more than Rs. 50 lakhs is outstanding, till date, indicating the amount outstanding against each of them;

(c) the reasons for which such a huge amount is outstanding against them; and

(d) the measures taken to recover the outstanding dues from them with the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M. R. JANARTHANAN) : (a) The total amount of income tax outstanding as on 31st March, 98 is Rs. 21,168 crores against individuals, HUFs, firms and other non-corporate assesses and Rs. 20,062 crores against companies.

(b) As the list of names of individuals and companies against whom outstanding income-tax is Rs. 50 lakhs will be quite voluminous, the time and efforts involved in its presentation may not be commensurate with the objectives sought to be achieved.

(c) The reasons for accumulation of arrears mainly include:

i) the tax demands are disputed in appeal,

ii) demands are stayed under the orders of Courts, Tribunals and departmental authorities.

(b) The recovery of tax is a continuous process involving detailed statutory procedures. These include charging of interest, levy of penalty, attachment of bank accounts, attachment and sale of movable and immovable properties etc. Periodical review and monitoring of cases involving high demands are made by higher authorities on a continuous basis and necessary instructions are issued from time to time for effecting the recovery of taxes.

[Translation]

Setting up of SSI based on Silica Sand

1043. SHRI CHANDRAMANI TRIPATHI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Silica Sand is available abundantly in Dabhora region of Rewa district in Madhya Pradesh;

(b) if so, the scheme of the Government for the industrial exploitation of the above ore;

(c) whether, the Government propose to set up a small scale industry based on Silica Sand or any other industry in the above area; and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) Yes, Sir. Deposits of Silica Sand are available in Dabhora, Uchiraya, Majhhaar and Pokargram areas of Rewa district in Madhya Pradesh.

(b) to (d) The Infrastructure facilities and incentives available for setting up small scale industries are also extended to the entrepreneurs desirous for setting up Silica based industries like silicates. However, no specific scheme has been drawn by the Government for setting up industries based on Silica Sand.

[English]

Tourism Circuit in Orissa

1044. SHRI PRABHAT KUMAR SAMANTARAY : Will the Minister of TOURISM be pleased to state:

(a) whether the Government have presented a proposal to Government of Japan for creation of new tourism circuit at Kendrapara in the areas of Lalitagiri, Ratnagiri, Udaigiri, Kendrapara, Hukitola, Bhitarkanika, Chandbali, Bhadrak and Jajpur in Orissa at an estimated cost of Rs. 348 crores; and

(b) if so, the details thereof?